11·18 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

(i) MINUTES.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to lay on the Table Minutes of the sittings of the Committee on Papers Laid on the Table held on 6th October, 8th November and 29th Deccember, 1977 and 28th March, 20th April and 4th, May 1978.

(ii) FIFTH REPORT

SHRI KANWAR LAL GUPTA: I beg to present the Fifth Report of the Committee on Papers Laid on the Table.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

SIXTH REPORT

SHRI NATVERLAL B. PARMAR (Dhandhuka): I beg to present the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

11·20 hrs.

BUSINESS OF THE HOUSE

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारंग साय) : महोदय, आपकी अनुमति से, मैं सभा को यह सूचित करता हूं कि 8 मई, 1978 से प्रारम्भ होने वाले सप्ताह के दौरान इस सदन में निम्नलिखित सरकारी कार्य लिया जाएगा :—

1. आज की कार्यसूची के बकाया सरकारी कार्य की किसी मद पर विचार।

2. निम्नलिखित विधेयकों पर विचार और उन्हें पारित करना :

(क) सीमा शुल्क, केन्द्रीय उत्पादन शुल्क और नमक तथा केन्द्रीय राजस्व बोर्ड (संशोधन) विधेयक, 1978 ।

(ख) खादी तथा ग्रामोद्योग आयोग (संशोधन) विधेयक, 1978 ।

(ग) पासपोर्ट (संशोधन) विधेयक, 1978 ।

(घ) तम्बाकू बोर्ड (संशोधन) विधेयक, ।

(ङ) वायु (प्रदूषण) निवारण तथा नियंत्रण विधेयक, 1978 ।

(च) दिवाला विधि (संशोधन) विधेयक, (1978, राज्य सभा द्वारा पारित किये गये रूप में ।

(छ) नेत्र (चिकित्सीय प्रयोजनों के लिए उपयोग का प्राधिकार) विधेयक, 1978 ।

(ज) कर्ण पटह और पटह कर्ण अस्थि (चिकित्सीय प्रयोजनों के लिए उपयोग का प्राधिकार) विधेयक, 1978 ।

3. सूचना और प्रसारण मंत्री द्वारा गुरुवार, 11 मई, 1978 को आकाशवाणी और दूर-दर्शन के लिए स्वायत्तता सम्बन्धी कार्यकारी दल के प्रतिवेदन के सम्बन्ध में पेश किये जाने वाले प्रस्ताव पर चर्चा ।

SHRI A. K. ROY (Dhanbad)—*rose*

MR. SPEAKER : You have not given notice.

SHRI A. K. ROY: Mr. Speaker, Sir, I would like to know whether a comprehensive Industrial Relations Bill is coming in this session or not. Le the hon. Minister of State say about this. It is having very wide repercussions. We have been repeatedly told that a comprehensive Industrial Relations Bill is coming soon and recognition of the Unions by the ballot. Now, in the List of Business we see that they are not bringing this now.

So, Mr. Speaker, through you, I would like to appeal to the Government to bring forward this Bill definitely in this session itself.

MR. SPEAKER: Mr. A. K. Roy, you must know the Rule. You have to give notice of it if you want to raise it.

SHRI A. K. ROY: This is a bolt from the the blue.

SHRI SAUGATA ROY (Barrackpore): I rise on a point of order.

MR. SPEAKER: Breach of which rule ?

SHRI SAUGATA ROY: Rule 376 I am raising a point of order regarding the order of business in the House.

Sir, day-before-yesterday, in the West Bengal Assembly this thing happened. On the List of Business laid by the Government on the Table of the House, there was a division.

This thing has not happened in this House.